

NOTES OF THE REGISTRY

Dt. 26.11.2001

A.D. returned after service from R-3. He is absent on call. No steps taken to file counter.

The 1st. counsel for R-2 has filed Vaklatnama on 19.11.2001 and today prays for time to file counter. Heard. Prayer allowed. Time granted till 21.12.2001.

A.D. not returned from R-1. Await return of A.D. till then.

REGISTRAR

A.D. from R-1 not returned.

Counter by other respondent not filed.

REGISTRAR

PA-1-2002
A.D. not returned for R-1 although notice by regd. post was issued to him on 26.9.2002. Therefore service deemed sufficient on R-1.
No steps taken for R-3

1st. counsel for R-2 prays for time to file counter till 21.12.2002 to file counter.

REGISTRAR

ORDERS OF THE TRIBUNAL

02. 27.08.2002

Heard Mr. B.K.Sahoo, learned counsel for appearing for the Applicant and Shri D.N.Mishra, learned Standing Counsel for the Railways.

2. The Departmental proceeding started against the Applicant in the year 1977 is still continuing. The Applicant, through his Advocate, prays for a direction to be issued to the Respondents for expeditious completion of the Departmental proceeding in question. It has also been prayed by Mr.Sahoo, appearing for the Applicant, that the enquiry in the Departmental proceeding in question should be conducted at Cuttack, instead of being conducted at Gorakhpur. It is the case of Mr.Sahoo, Advocate appearing for the Applicant, that the allegation, basing on which the charge sheet (in the Departmental proceeding in question) had been drawn, being stated to be of Cuttack and the charge sheet having been served on the Applicant at Cuttack, it is

a fit circumstances, where the Departmental enquiry should be conducted at Cuttack. To this, learned Standing Counsel for the Railways have no objection.

3. In the aforesaid premises, this Original Application is disposed-of with direction to the Respondents (i) to conduct the enquiry at Cuttack and (ii) to complete the Departmental proceeding

1) Appearance &
Counter by 183
not filed.

2) Counter by R.2
not filed.

expeditiously, preferably within a period of 06 months from the date of receipt of a copy of this order.

4. With the aforesaid observations and directions, this Original Application is disposed of without imposing any cost.

5. Send copies of this order to the Respondents and free copies be also given to the Counsel appearing for the Applicant and also to Mr.D.N.Mishra, the learned Standing Counsel for the Railways.

Yehang
27/08/2002
Member(Judicial)

REGISTRAR

Counter not
filed.

Patna Bench
26/8

Counter not
filed.

Last chance
over.

Patna Bench
11/9